

ITEM NO.5

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10391/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in PIL No. 64/2021 passed by the High Court of Judicature at Bombay at Aurangabad)

M/S BAJAJ ALLIANZ GENERAL INSURANCE CO. LTD. Petitioner(s)

VERSUS

DNYANRAJ & ORS. Respondent(s)

(IA No.82860/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82861/2022-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 10309/2022 (IX)
(FOR ADMISSION and I.R. and IA No.81788/2022-EXEMPTION FROM FILING O.T. and IA No.85421/2022-INTERVENTION/IMPLEADMENT and IA No.81787/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 10374/2022 (IX)
(FOR ADMISSION and I.R. and IA No.82618/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82619/2022-EXEMPTION FROM FILING O.T. and IA No.82617/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-06-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MS. JUSTICE HIMA KOHLI
(VACATION BENCH)

For Petitioner(s) Mr. Vivek K. Tankha, Sr. Adv.
Mr. Ajir Warriar, Adv.
Mr. Angad Kochhar, Adv.
Ms. Tanvi Dubey, Adv.
Mr. Sajal Mendiratta, Adv.
Mr. Siddhant Gupta, Adv.
Mr. Vipul Tiwari, Adv.
Mr. S. S. Shroff, AOR

For Respondent(s) Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Atul Babasaheb Dakh, AOR

Mr. Sudhanshu S. Choudhari, AOR
Mr. Mahesh P. Shinde, Adv.
Ms. Rucha A. Pande, Adv.
Mr. Rajdeep D. Raut, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Tuhin, AOR
Mr. Aditya Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Learned counsel, who are on caveat accept notice.
3. Let the notice be issued to the remaining respondents.
4. In the meantime, there will be a stay of operation of the impugned judgment subject to the petitioner depositing an amount of Rs.200 crores with the Registry of this Court within a period of six weeks from today, as requested. The amount so deposited shall be invested in an interest bearing fixed deposit in a nationalised bank until further orders.
5. In the event the amount is not deposited within six weeks from today, the order of stay shall stand automatically vacated, without further reference to the Court.
6. Counter affidavit, if any, be filed within six weeks from today.

(MANISH ISSRANI)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER